

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4735
ANSWERED ON:19.12.2002
REGULARISATION OF DOCTORS
BRAJ MOHAN RAM

Will the Minister of RAILWAYS be pleased to state:

- (a) whether some ayurvedic and homoeopathic doctors have been working for 10-15 years on part time basis in various divisions and rail factories under the Ministry of Railways and the proposal to regularise their services is lying pending for the last five years;
- (b) if so, the reasons therefor;
- (c) whether it is mandatory to regularise the services of part time ayurvedic and homoeopathic doctors on the allopathic pattern from May 1, 2000;
- (d) if so, the reasons behind non-regularisation of the services of such doctors from May 1, 2000;
- (e) whether the Government have also received requests from the various MPs/MLAs in this regard; and
- (f) if so, the details thereof and action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

(a) to (f) : A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 4735 BY SHRI BRAJ MOHAN RAM TO BE ANSWERED ON 19.12.2002 REGARDING REGULARISATION OF DOCTORS

(a) to (f): A total of 154 Ayurvedic/Homoeopathic practitioners are engaged on Honorary basis and their services are utilized for 2 to 4 hours per day. The practitioners are paid fixed honorarium ranging from Rs.2,500 to 3,000 per month. These practitioners, as already brought out, are not Railway employees, and there are no proposals pending before the Board for their regularisation. It is also submitted that it is not mandatory to regularise their services on the allopathic pattern from May 1, 2000. Some Hon'ble Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) have made representations on their behalf for their regularization, and the position has been duly explained to the Hon'ble MPs and MLAs in the replies given by the Board.

Hon'ble Lok Sabha Petitions' Committee received a representation from certain Homoeopathic Medical practitioners on the same matter and Hon'ble Lok Sabha Petitions Committee sought replies in support of the oral evidence tendered by the Railway Board which were submitted, in compliance.